

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/s. A G S MANAGEMENT SERVICES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	A G S MANAGEMENT SERVICES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15/11/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC-HYDERABAD
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45208TG2011PTC077420
5.	Address of the registered office and principal office (if any) of corporate debtor	H.No.1-36-98, Plot No-27, Phase-2, Paigah House, SP Road, Hyderabad, Secunderabad, Telangana,500003,India,
6.	Insolvency commencement date in respect of corporate debtor	23-11-2023(Order from NCLT received on 28-11-2023)
7.	Estimated date of closure of insolvency resolution process	26-05-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Narender Reddy Banala IBBI/IPA-003/IP-N00376/2021-22/13910 AFA Validity period from 02-02-2023 to 02-02-2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	3-7-406/PS/204, 2nd Floor, Flat # 204, Parkstone Apartments, Sirimalle Nagar Colony, Hyderguda, Aditya Pharmacy, Hyderabad, Telangana – 500048. bnreddy.acs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	3-7-406/PS/204, 2nd Floor, Flat # 204, Parkstone Apartments, Sirimalle Nagar Colony, Hyderguda, Aditya Pharmacy, Hyderabad, Telangana - 500048 agsmanagement.ibc@gmail.com
11.	Last date for submission of claims	12-12-2023 (Being 14 days from 28/11/2023 i.e. the date of receipt of the said order of Hon'ble NCLT, Hyderabad bench by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditors u/s 21(6A)(b) of IBC, 2016 as on the date.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Information not available as on the date
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. A G S Management Services Private Limited on 23-11-2023.

The creditors of M/s. A G S Management Services Private Limited, are hereby called upon to submit their claims with proof on or before 12-12-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. (Currently not applicable)

Submission of false or misleading proofs of claim shall attract penalties.



Narender Reddy Banala
Interim Resolution Professional
A G S Management Services Private Limited
Regn. No. IBBI/IPA-003/IP-N00376/2021-22/13910

Dated: 28-11-2023
Place: Hyderabad